

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 70 OF 2019 &
IA NO. 1103 OF 2019**

Dated : 7th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Jindal Poly Films Limited ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Rhea Luthra
Mr. Pardeep Dahiya

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA No. 1103 of 2019

(Appl. for amendment of the memo of Appeal)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed. Amendment shall be carried out within two weeks from today i.e. on or before 21.08.2019.

APPEAL NO. 70 OF 2019

List the matter on **03.09.2019.**

**(S. D.Dubey)
Technical Member**

vt/pk

**(Justice Manjula Chellur)
Chairperson**